

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 6 OF 2006 IN Civil Appeal 5807/2005

ANIL KAK (RETD.)

Petitioner(s)

VERSUS

MUNICIPAL CORPORATION, INDORE & ORS.

Respondent(s)

(With office report )

(for final disposal)

with

Contempt Petition(C) No.36/2006 in CA No.5807/2005

(with office report)

(for final disposal)

Date: 28/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. Chetan Sharma, Sr. Adv.

Ms. Ramni Taneja, dv.

Mr. Kishore Jain, Adv.

Mr. Rajiv Nanda, Adv.

Mr. Balu G., Adv.

Ms. Jayasree Singh, ,Adv.

Ms. Swati Sinha, Adv. for

M/S Fox Mandal & Co.

For Respondent(s) Mr. Devendra Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

List the contempt petitions for hearing after two months.

Learned counsel for the parties have made a statement that the suit

has not been decided so far. This Court had issued a specific direction to the

trial court on 19th September, 2005 to dispose of the suit as expeditiously as

possible, preferably within a period of six months from the production before

it a copy of the order by either of the parties. It is really unfortunate that

though a period of more than 10 months has elapsed but the suit has not been

decided. We, accordingly, issue a further direction to the trial court to make

all possible endeavour to decide the suit as early as possible, preferably

within four months from the production before it a certified copy of this

order.

Learned counsel for both the parties are directed to file a certified

copy of this order before the trial court within two weeks.

(K.K. Chawla)

(Radha R. Bhatia)

Court Master

Court Master